

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4507
TO BE ANSWERED ON MARCH 19, 2026**

OWNERSHIP RIGHTS IN UNAUTHORISED COLONIES

NO. 4507. SHRI RAMVIR SINGH BIDHURI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the layout plans of more than 1,700 unauthorised colonies granted ownership rights under the PM-UDAY scheme in Delhi have not been prepared so far and if so, the details thereof;**
- (b) whether these colonies cannot be regularised in absence of any layout plans and if so, the details thereof;**
- (c) whether the non-preparation of layout plans is preventing residents of these colonies from getting their maps approved and constructing their houses and if so, the details thereof; and**
- (d) the timeline fixed for completion with regard to preparation of the layout plans of these colonies?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (d) : The Development Control Norms (DCN) applicable for regularization /regeneration of 1731 unauthorized colonies (UC) listed under the ‘National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019’ are notified vide S.O. 1014(E) dated 08.03.2022.**

Developer Entity or constituent land owners/ residents or RWAs of UCs/ part UCs that fulfill the minimum conditions stipulated in notified Development Control Norms, are to submit proposal/Plan for approval as ‘UC Regeneration Scheme’ or ‘Regularization of existing UC/ part UC.’

Thereafter, individual land owners may proceed for approval of revised building plan sanction for any regularization/ addition/ alteration/ new construction from the concerned local body subject to all statutory clearances w.r.t relevant provisions of building bye laws, structural safety, fire safety etc.

So far, none of the RWA of UCs have come forward with any proposal/Plan in accordance with the DCN notified vide S.O. 1014(E) dated 08.03.2022 for regularization/ regeneration.

Further, no such time line has been fixed for preparation of the layout plans of unauthorized colonies.
